In exercise of powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2012.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment to Regulation 2 of Principal Regulations:

(1) The following proviso shall be inserted under sub-clause (c) of clause (1) of Regulation 2 of the Principal Regulations:

“Provided that the overload capability of a generating unit shall not be used for calculating the approved injection:

Provided further that where long term access (LTA) has been granted by the CTU, the LTA figure, and where long term access has not been granted by the CTU, the installed capacity of the generating unit excluding the auxiliary consumption, shall be considered for the purpose of computation of approved injection.”
(2) The following proviso shall be inserted under sub-clause (f) of clause (1) of Regulation 2 of the Principal Regulations:

“Provided that the overload capability of a generating unit in which the DIC has an allocation or with which it has signed a contract, shall not be used for calculating the approved withdrawal under long term access (LTA).”

(3) Sub-clause (n) of clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:

“(n) 'Implementing Agency (IA)' means the agency designated by the Commission to undertake the computation of allocation of transmission charges and transmission losses at various nodes/zones for the Application Period along with other functions mandated under these regulations or as may be assigned by the Commission from time to time.”

(4) Sub-clause (y) of clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:

“(y) ‘Yearly Transmission Charge (YTC)’ means the Annual Transmission Charges for the existing and new transmission assets of the inter-State transmission licensees, deemed ISTS Licensees, owners of inter-State transmission lines connecting two States and owners of non-ISTS lines certified by Regional Power Committees for inter-State transmission of power, determined by the Appropriate Commission under section 62 of the Act or adopted by the Appropriate Commission under section 63 of the Act or as otherwise provided in these Regulations”.

3. Amendment to Regulation 7 of Principal Regulations:

(1) In sub-clause (i) of clause (1) of Regulation 7 of the Principal Regulations, the words "not later than 15th of December in each financial year”, shall be substituted as under, namely:

"three months before the revision of the YTC in accordance with first proviso to sub-clause (I) of clause (1) of this regulation".
(2) The following proviso shall be added after the first proviso to sub-clause (l) of clause (1) of Regulation 7 of the Principal Regulations, namely:

"Provided further that there shall be three slab rates for injection and demand PoC charges for the year upto 2013-14, after which the same shall be rationalized in the year 2014-15 based on a review by the Commission."

(3) The following proviso shall be added after the first proviso to sub-clause (o) of Clause (1) of Regulation 7 of the Principal Regulations as under, namely:

"Provided further that the load flow studies shall be carried out by the Implementing Agency as and when the YTC is revised in accordance with proviso to sub-clause (l) of Clause (1) of this regulation."

(4) The opening para of sub-clause (t) of Clause (1) of Regulation 7 of the Principal Regulations may be substituted as under, namely:

"The Implementing Agency shall aggregate Point of Connection charges for the geographically and electrically contiguous nodes on the ISTS to create zones within the geographical boundary of the State, in order to arrive at uniform zonal rate in ₹/MW/ month. The Implementing Agency shall create zones for generation and demand. Such zoning shall be governed by the following considerations:"

(5) Para (ii) under sub-clause (t) of clause (1) of Regulation 7 of the Principal Regulations shall be substituted as under, namely:

"The nodes within zones shall be combined in a manner such that they are geographically and electrically proximate. The demand zones shall be the geographical boundary of the State."

(6) Para (iv) under sub-clause (t) of clause (1) of Regulation 7 of the Principal Regulations shall be substituted as under, namely:

"(iv) Any inter-State Generating Station directly connected to the 400 kV inter-State Transmission System shall be treated as a separate zone and shall not be clubbed with other generator nodes in the area, for the purpose of calculation of PoC injection rate:

Provided that in case of a merchant power plant in a State connected to the 400 kV inter-State Transmission System, with zero LTA or LTA granted by the
CTU, the entire merchant capacity plus the LTA granted by the CTU shall be considered to arrive at the PoC injection rate."

(7) Para (v) of sub-clause (t) of clause (1) of Regulation 7 of the principal regulations shall stand deleted.

(8) The following provisions may be added at the end of sub-clause (s) of Clause (1) of Regulation 7 of the principal regulations:

“Provided that there shall be slabs for transmission losses in percentage for the year 2011-12 or for such period the Commission may consider appropriate.”

(9) The word “charges” shall be replaced by the word “rates” in sub-clauses (n) and (o) of clause (1) of Regulation 7 of the Principal Regulations.

(10) The words “Annexure-I” appearing in sub-clause (p) of clause (1) of Regulation 7 of Principal Regulation shall be substituted with the word “Annexure”.

4. **Amendment to Regulation 10 Principal Regulations:**

(1) Last two paras of clause (1) of Regulation 10 of the Principal Regulations shall be substituted as under, namely:

“RPCs shall, based on Regulation 10 (1) (a), 10 (1) (b) and 10 (1) (c), issue Regional Transmission Accounts on the next working day of the issue of Regional Energy Account for the previous month, to all the Designated ISTS Customers, CTU and other ISTS Transmission Licensees and display the same on its web site.

RPCs shall, based on Regulation 10 (1) (d), issue Regional Transmission Deviation Accounts by 15th of every month for the previous month to all Designated ISTS Customers, CTU and other ISTS Transmission Licensees and display the same on the website of the respective RPCs.”
5. **Amendment to Regulation 11 of Principal Regulations:** The word ‘charge’ appearing in the computation formulae under clauses (4), (5) and (7) of Regulation 11 of the Principal Regulations shall be substituted with the word ‘rates’.

6. **Amendment to Annexure of the Principal Regulations:**

(1) In the Annexure to the Principal Regulations, sub-paragraphs of para 2.1.2 (g) under the heading ‘Switch Shunt Data’ shall be placed under a new para as under, namely:

   “2.1.3 YEARLY TRANSMISSION CHARGES”:

(2) Step 4 under sub-paragraph 2 of Para 2.7 of Annexure to the Principal Regulations shall be substituted as under:

   “Step 4: The entire YTC of the Talcher - Kolar HVDC transmission link shall be borne by the DICs of the Southern Region by scaling up their PoC charges. However, the PoC injection rate for the allocated share from Talcher – II station to the State of Odisha shall be the PoC injection rate of Talcher – I station as per Sharing Mechanism in the NEW grid.

   Provided that after the entire country is synchronously connected, the cost of all the HVDC systems shall be borne by all the DICs in the country by scaling up the YTC calculated without including the HVDC costs.”

(3) In sub-paragraph 8 of Para 2.7 of Annexure to the Principal Regulations, the word “charges” shall be substituted by the word “rates”.

(4) A new sub-paragraph shall be added at the end of Para 2.7 of Annexure to the Principal Regulations:

   “12. There shall be slabs for the percentage transmission losses in the NEW grid and SR grid for the year 2011-12 or till such period the Commission may consider appropriate.”

(5) In para 2.8 and para 2.8.1 of Annexure to the Principal Regulations, the word “charge” shall be replaced by the word “rate”.
(6) The table under para 2.8.1 of Annexure to the Principal Regulations shall be modified as under:

**ZZ zone computation in a particular scenario:**

<table>
<thead>
<tr>
<th>Zone</th>
<th>Transmission Charge (₹/month)</th>
<th>Approved Injection/ Approved withdrawal*(MW)</th>
<th>Zonal Transmission Rate (₹/MW/month)</th>
</tr>
</thead>
<tbody>
<tr>
<td>PP</td>
<td>45,00,000</td>
<td></td>
<td></td>
</tr>
<tr>
<td>AA</td>
<td>50,00,000</td>
<td>250</td>
<td></td>
</tr>
<tr>
<td>KK</td>
<td>80,00,000</td>
<td></td>
<td>70,000</td>
</tr>
<tr>
<td>ZZ - Zone</td>
<td>1,75,00,000</td>
<td>250</td>
<td></td>
</tr>
</tbody>
</table>

*Approved Injection/ Approved withdrawal (MW) shall be the Long-term Access for the average scenario based on the CEA generation and demand data. Otherwise, for the scenarios mentioned in Regulation 7 (1) (o) of the Principal Regulations, it shall be the Approved Injection/ Approved withdrawal.

sd/-
(Rajiv Bansal)
Secretary

---

Note: The Principal Regulations were published on 16<sup>th</sup> June 2010 in the Gazette of India Extraordinary Part III-Section 4 at Serial No. 162. The first amendment to the Principal Regulations was issued on 25<sup>th</sup> November 2011 in the Gazette of India Extraordinary Part III, Section 4 at Serial No. 229.